

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2852/2004

New Delhi, this the 3rd day of August, 2005

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

Hira Nand, Constable (GD)
No.8866742, 25th BN., SSB
D. Coy., Lodhi Road
New Delhi - 110 003.

...Applicant

(By Advocate Shri Harpreet Singh
for Shri C. Hari Shankar)

v e r s u s

Union of India through

1. Secretary,
Ministry of Home Affairs
Govt. of India
North Block, New Delhi - 110 001.

2. The Director General
Sashastra Seema Bal
Hqrs., R.K. Puram
New Delhi - 110 003.

3. The Commandant
Sashastra Seema Bal
25th Batallion, Hqr. Ghitorni
P.O. Arjangarh, New Delhi.

...Respondents

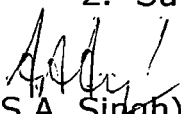
(By Advocate Chaudhary Shamsuddin)


ORDER (ORAL)

Mr. Justice V.S. Aggarwal,

Learned counsel for the applicant states that keeping in view the objections raised by the respondents that this Tribunal does not have jurisdiction to hear this matter (keeping in view Section 2 of the Administrative Tribunals Act, 1985) applicant may be permitted to withdraw the present application with liberty to take recourse in accordance with law. Allowed as prayed.

2. Subject to aforesaid, dismissed as withdrawn.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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